

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 405 of 1994

Friday this the 11th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. S. Kasipandian, Administrative Member

C. Doraisamy, S/o Chenniappan,
Khalasi Helper,
S.No.J/E 689, Southern Railway
Erode.

...Applicant

(By Advocate Mr. P. Ramakrishnan)

Vs.

1. The General Manager
Southern Railway,
Madras.
2. The Divisional Personnel Officer,
Divisional Office, Southern Railway,
Palghat. Respondents

(By Advocate Mr. Mathew G. Vadakkal - rep. Standing Counsel)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to take up

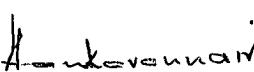
Annexure A2 representation and pass appropriate orders thereon. We find that the representation in question has been pending for 15 months before second respondent. Such delay does not reflect to anybody's credit. We are not sure whether the representation will be traceable. Applicant may make a comprehensive representation within 15 days from today, and in that case second respondent shall pass a reasoned order thereon and communicate the same to applicant within three months from the date of receipt of the representation.

2. Application is disposed of with the aforesaid directions. No Gsts.

Dated 11th March, 1994.



S. KASIPANDIAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN